

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 01st April, 2024.

No. LJ(B) 92/92/169 - In the interest of public service and in exercise of the powers conferred by sub-section (2) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Shri. R. Brahma, Additional Deputy Commissioner, as the Additional District Magistrate within Ri Bhoi District with immediate effect until further orders.

No. LJ(B) 92/92/169-A- In the interest of public service and in exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint the following Assistant Commissioners as the Executive Magistrate within Ri-Bhoi District with immediate effect until further orders –

1. Shri. A.L. Myrthiong, MCS.
2. Shri. E.K. Dkhar, MCS.

Sd/-
(Cyril V. D. Diengdoh),
Secretary to the Govt. of Meghalaya,
Law Department

Memo No. LJ (B) 92/92/169-B
Copy forwarded to:-

Dated Shillong, the 01st April, 2024.

1. The District Magistrate, Ri Bhoi District, Nongpoh with reference to your letter NoDCRB (L&O)21/2014/Pt./135, dt. 19.03.2024..
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. The Personnel & A.R. (A) Department for information.
4. The Data Entry Operator Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,

Sanna

Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.
